

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3468
ANSWERED ON:29.07.2009
GRANT OF LICENCE UNDER PFA ACT
Nirupam Shri Sanjay Brijkishorilal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

he details of the companies which have been granted licenses under Prevention of Food Adulteration Act, 1954?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

As per the Prevention of Food Adulteration Rules, 1955 made under the provisions of the Prevention of Food Adulteration Act, 1954, licenses for food establishments are issued by the Licensing Authority appointed by the State Governments. The data regarding details of companies is, which have been granted license under PFA Act, 1954, is, therefore, not maintained centrally.